Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.02/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.04.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.32/AM-16 dated 31.03.2016 and 01/AM-17 dated 07.04.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.02/AM-17 dated 28.04.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2/84-ALC3/2016 **MEETING DATE** : 28.04.2016

Case No.:10/28/84- ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
HQ File :01/84/050/00342/AM16/	RLA File	Lic.No/Date:0710104362	Defer
	:07/24/040/00034/AM15/	22.05.2014	Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter issued to the firm to furnish the CAD/CAM and Measurement Chart and reply of the firm has been received through email on 26.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the same to DC(MSME) for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:20/22/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred	
HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:26.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the applications to DIPP for their comments. The case stands deferred for re-listing on 26.05.2016.

3	Case No.:1/20/84-ALC3/2015	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:5610004680	Defer

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided send the applications to DIPP for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:3/20/84-ALC3/2015	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD		Status:Approved
HQ File:01/84/050/00191/AM16/	RLA File: 04/24/040/00138/AM16/	Lic.No/Date:0410161026	

⁴ Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

	Case No.:22/24/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
5	HQ File	RLA File	Lic.No/Date:3510044802	Defer
	:01/84/050/00274/AM16/	:35/24/040/00030/AM16/	30.09.2015	Date:26.05.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments.

The case stands deferred for re-listing on 26.05.2016.

	Case No.:2/24/84-ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
,	HQ File	RLA File	Lic.No/Date:0610038234	Defer
	:01/84/050/00254/AM16/	:06/24/040/00030/AM16/	08.10.2015	Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not given the chemical characteristics to usages for making in the export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the same and defer the case for re-listing on 26.05.2016.

Case No.:15/24/84- ALC3/2015	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Approved
7 HQ File	RLA File	Lic.No/Date:0210206219	
:01/84/050/00267/AM16/	:02/24/040/00133/AM16/	09.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in

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consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:8/24/84-ALC3/2015

Party Name:LOYAL

Meet No/Date:2/84-

Status: Approved

TEXTILE MILLS LTD

ALC3/2016 28.04.2016

HQ File :01/84/050/00260/AM16/ RLA File

Lic.No/Date:3510044807

:35/24/040/00040/AM16 12.10.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to the comments will be sent ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No. 21(28)/15/Adv/Lic/RON/106 dated 06.05.2016 on the basis of TXC office recommendation letter No. 28/2/2016 /Wvg/84 dated 06.04.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed	
1.	Mill made Industrial work wear woven garments –	9250 Nos	1.	Modacrylic Fibre	3949.69 kg	
	made of Meta Aramid		2.	Para Aramid Fibres	212.08 kg	
fibre with comp	fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal		3.	Nylon Fibre with white metal compound	79.89 kg	
	with white metal compound 2% blended dyed fabrics with		4.	Cationic dyes	57.840 kg @ 0.015 kg/kg	
	155GSM and Meta		5.	FR Thread	174.830 kg	
	Aramid fibre 95% and Para Aramic fibre 5%		6.	Furnance Oil	As per Fuel policy	
	blended dyed Mesh fabric 170GSM MENS		7.	Polyvinyl Alcohol	36.317 kg@0.010 kg/kg	
	HOOP TAPED SHIRT SPLICED (ZW 132)		8.	FR Reflective Tape	57.840 kg @ 0.015 kg/kg 174.830 kg As per Fuel policy 36.317 kg@0.010 kg/kg 38850.00 kg 4058.05 kg 217.91 kg	
2.		-	1.	Modacrylic Fibre	4058.05 kg	
	wear woven garments – made of Meta Aramid		2.	Para Aramid Fibres	217.91 kg	
fibre 93% & Para Aramid fibre 5% and Nylon fibre with white metal compound blended dyed		3.	Nylon Fibre with white metal compound	82.22 kg		
		4.	Cationic dyes			
	fabrics wiyh 155GSM and Meta Aramid fibre 95% and Para Aramic fibre 5% blended dyed Mesh fabric 170GSM CLOSED FRONT MENS HOOP TAPED SHIRT SPLICED (ZW133)		5.	FR Thread	174.825 kg	
		and Para Aramic fibre 5%		6.	Furnance Oil	As per Fuel policy
			7.	Polyvinyl Alcohol	37.378 kg@0.010kg/kg	
			8.	FR Reflective Tape	37878.750 kg	

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:17/24/84-ALC3/2015 Party Name:LOYAL TEXTILE MILLS LTD

Meet No/Date:2/84-ALC3/2016

28.04.2016

Status: Deferred

HQ File

RLA File

Lic.No/Date:3510044808 Defer

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

Case No.:7/24/84- ALC3/2015	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:0510395966	Defer
:01/84/050/00259/AM16/	:05/23/040/00300/AM16/	19.10.2015	Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. Of C &PC to the firm on 04.03.2016. Reply of the firm is not received so far. Committee also observed that Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. NC decided to send the application to DIPP for their comments. The case stands deferred for relisting on 26.05.2016.

	Case No.:19/28/84- ALC3/2015	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
11	HQ File :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

	Case No.:7/28/84- ALC3/2015	Party Name:GLOTEX FASHIONS	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
12	HQ File :01/84/050/00339/AM16/	RLA File :04/24/040/00161/AM16/	Lic.No/Date:0410161317 17.11.2015	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

	Case No.:44/30/84- ALC3/2015	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
13	HQ File :: :01/84/050/00440/AM16/	RLA File :03/95/040/00531/AM16/	Lic.No/Date:0310800297 18.11.2015	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

14 Case No.:33/28/84-

Party Name:SURGEINE HEALTHCARE INDIA PVT. ALC3/2016

Meet No/Date:2/84-

Status: Approved



LTD.

28.04.2016

HQ File

RLA File

Lic.No/Date:0510396482

:01/84/050/00365/AM16/

:05/24/040/00422/AM16/

02.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/28/84-

Party Name: NOWOTEK

Meet No/Date:2/84-

Status: Approved

ALC3/2015

TEXTILES PVT. LTD.,

ALC3/2016 28.04.2016

HQ File

15

RLA File

Lic.No/Date:0510396525

:01/84/050/00341/AM16/

:05/24/040/00407/AM16/

04.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:40/30/84-ALC3/2015

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Party Name: MACRO

Meet No/Date:2/84-

Status: Deferred

INTERNATIONAL CO.

ALC3/2016 28.04.2016

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Lic.No/Date:0310800949 Defer

:01/84/050/00436/AM16/

:03/95/040/00415/AM16/

11.12.2015

Date:26.05.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the stage wise wastage of Polyester and fibre and defer the case for 26.05.2016

Case No.: 42/30/84-

Party Name: MACRO

Meet No/Date:2/84-

Status: Deferred

ALC3/2015

INTERNATIONAL CO.

ALC3/2016 28.04.2016

HQ File

RLA File

Lic.No/Date:0310800940 Defer

:01/84/050/00438/AM16/

:03/95/040/00620/AM16/

11.12.2015

Date: 26.05.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the stage wise wastage of Polyester and fibre and defer the case for 26.05.2016.

Case No.:4/28/84-

Party Name: KERALA

Meet No/Date:2/84-

ALC3/2015

DINESH BEEDI WORKERS CENTRAL CO-OP.

ALC3/2016

Status: Deferred

18 HO File

RLA File

28.04.2016

Lic.No/Date:1010059341 Defer

:01/84/050/00336/AM16/

:10/24/040/00084/AM16/

14.12.2015

Date:26.05.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers

and went through the details submitted in this case and observed that the reply of the firm was incomplete as per requirement of the Committee in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the CAD and Measurement Chart of the product and defer the case for 26.05.2016.

	Case No.:1/26/84- ALC3/2015	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
19	HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Hyderabad. A letter has been sent to RA, Hyderabad on 19.02.2016. The reply is not received so far. Accordingly, Committee decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

Case No.:35/30/84- ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:5610004779	Defer
:01/84/050/00431/AM16/	:56/24/040/00044/AM16/	18.12.2015	Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above and defer the case for re-listing on 26.05.2016.

Case No.:37/30/84- ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
HQ File:01/84/050/00433/AM16/	RLA File	Lic.No/Date:5610004778	Defer
	:56/24/040/00043/AM16/	18.12.2015	Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above and defer the case for re-listing on 26.05.2016.

Case No.:25/30/84- ALC3/2015	Party Name:SURYA TEXTECH,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Approved
HQ File :01/84/050/00421/AM16/	RLA File :22/24/040/00058/AM16/	Lic.No/Date:2210015393 23.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.:37/28/84- ALC3/2015	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Reject
HQ File:01/84/050/00369/AM16/	RLA File :05/23/040/00318/AM16/	Lic.No/Date:0510397145	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. Of IPP on 25.01.2016 to the firm. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:45/30/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:3510044856	
:01/84/050/00441/AM16/	:35/24/040/00051/AM16/	31.12.2015	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON dated 2.05.2016 on the basis of TXC Office recommendation letter No. 28/2/2016 /Wyg/84 dated 06.04.2016, as detailed below:

	S.No.	Export Product	Export Quantity		Import item	Quantity allowed					
4	1.	Mill made Industrial work wear woven	12000 Nos	1.	Modacrylic Fibre	4502.614 kg					
		garments - made of		2.	Tencel A100 fibre	3470.766 kg 1467.384 kg					
		Modacrylic Fibre 48% Tencel A100 fibre 37%		3.	Meta Aramid Fibre						
	Meta Aramid fibre 15% blended dyed fabrics with 240 GSM and		4.	Para Aramid Fibres	3.175 kg						
			5.	FR Thread	264.00 kg						
		Meta Aramid fibre 95%				6.	Furnance Oil	As per Fuel policy			
	and Para Aramid fibre 5% blended dyed Mesh fabric 100GSM MENS PANT										
			8.	Polyvinyl Alcohol	85.80 kg @0.010 kg/kg						

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:32/30/84- ALC3/2015	Party Name:M. G. CLOTH PVT. LTD.,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferrred
25	HQ File :01/84/050/00428/AM16/	RLA File :05/24/040/00492/AM16/	Lic.No/Date:0510397198 05.01.2016	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

26	Case No.:34/30/84- ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2016	Status:Approved	
			28.04.2016		







HO File

RLA File

Lic.No/Date:3510044858

:01/84/050/00430/AM16/ :35/24/040/00052/AM16/

06.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of TC, Noida vide their letter No.21(28)/15/Adv.Lic/RON dated 02.05.2016 on the basis of TXC office letter No. 28/2/2016/wvg/84 dated 06.04.2016, as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed														
1. Mill made Industrial	15000 Nos	1	Modacrylic Fibre	3846.268 kg															
	work wear woven garments – made of		2.	Tencel A100 fibre	2964.832 kg														
	Modacrylic Fibre 48%		3.	Meta Aramid Fibre	1442.413 kg														
	Tencel A100 fibre 37% Meta Aramid fibre 15%																4.	Para Aramid Fibres	12.655 kg
	blended dyed fabrics with 190 GSM and																		
	Meta Aramid fibre 95%		6.	Furnance Oil	As per Fuel policy														
	and Para Aramid fibre 5% blended dyed Mesh										7.	Cationic dyes	112.72 kg@0.015 kg/kg						
fabric MENS S	fabric 100GSM MENS SHIRT		8.	Polyvinyl Alcohol	75.150kg @0.010 kg/kg														
	ATAMA IN MARAKA		9.	FR Reflective Tape	66150.00 mtr														

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:23/30/84-

Party Name: AMRIT EXPORTS Meet No/Date: 2/84-

Status: Reject

ALC3/2015

PVT. LTD.

ALC3/2016 28.04.2016

HQ File

RLA File

Lic.No/Date:0210206430

:01/84/050/00419/AM16/

:02/24/040/00179/AM16/

08.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 18.03.2016 to submit the CAD, CAM and Measurement Chart in this case. The reply of the firm is not received. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/32/84-ALC3/2015 Party Name:SUPERHOUSE Meet No/Date:2/84-

Status: Approved

28

LTD., ALC3/2016

28.04.2016

HO File

RLA File

Lic.No/Date:0610038302

:01/84/050/00454/AM16/

:06/24/040/00044/AM16/

14.01.2016

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O.No.7/125/16-TSW dated 13.04.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Horse Riding Body protector for kids made from EVA Sponge Sheet 2164.70 Kgs	1920 Nos	EVA Sponge Foam Size 114 cms (Width)+/-5% X 215 cms (Length) +/-5%, 5 cms (Thickness)+/- 5% (TCEVA Sponge Foam)	5184 Kgs
2.	Horse Riding Body protector for adult made from EVA Sponge Sheet 2917.64 Kgs	1920 Nos		

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:20/30/84- ALC3/2015	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:2/84- ALC3/2016 28.04,2016	Status:Reject
HQ File :01/84/050/00416/AM16/	RLA File :05/24/040/00509/AM16/	Lic.No/Date:0510397311 15.01.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter issued by this Directorate to the firm on 17.03.2016 to furnish the justification of higher wastage of inputs alongwith CAD/CAM remade in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/32/84- ALC3/2015	Party Name: CHELSEA MILLS	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Approved
HQ File :01/84/050/00456/AM16/	RLA File :05/23/040/00421/AM16/	Lic.No/Date:0510397313 15.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:21/32/84- ALC3/2015	Party Name:VIJAY ENTERPRISES	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Approved
31	HQ File :01/84/050/00468/AM16/	RLA File :04/24/040/00209/AM16/	Lic.No/Date:0410161540 21.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify

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the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:21/30/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510397404	
:01/84/050/00417/AM16/	:05/24/040/00501/AM16/	22.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case on net to net basis.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:46/30/84- ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Deferred
33	HQ File :01/84/050/00442/AM16/	RLA File: 05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

	Case No.:15/32/84- ALC3/2015	Party Name:GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
34	HQ File :01/84/050/00462/AM16/	RLA File :05/23/040/00447/AM16/	Lic.No/Date:0510397505 04.02.2016	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 26.05.2016.

	Case No.:1/30/84- ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Deferred
35	HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:26.05.2016

Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Coimbatore. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

36	Case No.:1/2/84-ALC3/2016	Party Name:SANJAY TUBE INDUSTRIES,	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Deferred
	HQ File :01/84/050/00001/AM17/	RLA File :02/24/040/00194/AM16/	Lic.No/Date:0210206484 10.02.2016	Defer Date:26.05.2016
	Decision : Committee con	sidered the case as per ager	nda and noted that the H	lard Copy of the





application has not yet received from RA, Kolkata. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

	Case No.:2/30/84- ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
37	HQ File	RLA File	Lic.No/Date:3010103723	Defer
	:01/84/050/00398/AM16/	:30/24/040/00040/AM16/	11.02.2016	Date:26.05.2016

Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ludhiana. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

	Case No.:50/30/84- ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status: Deferred
38	HQ File	RLA File	Lic.No/Date:0310802672	Defer
	:01/84/050/00446/AM16/	:03/95/040/00772/AM16/	17.02.2016	Date:26.05.2016

Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Mumbai. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

	Case No.:2/2/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2016 28.04.2016	Status:Deferred
39	HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:26.05.2016
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Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ahmedabad. NC decided to wait for that. The case stands deferred for re-listing on 26.05.2016.

Manual Cases:

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M/s. Sumilon Industries Ltd
File No.01/84/50/327/AM-15 /DES-V

Fixation of norms in respect of Advance Authorization No. 5210041367 dated 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DIPP for their comments as Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications without referring to them for comments. The case stands deferred for re-listing on 26.05.2016.

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Case No. 14	M/s.Silver Crest Clothing Pvt. Ltd.	200
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/162/129/AM-16/DES-V	

Fixation of norms for export product of Men's Waist Coat" and apart from shell fabrics norms the outer input like Lining, Woven Fusing Interlining, Non woven Fusing Interlining, Pocketing and Trims.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that office of the Development Commissioner, Cochin Special Economic Zone (CSEZ) have forwarded the above mentioned firm's request dated 28.12.2015 for fixation of wastage norms for Manufacture of Men's Waist Coat" 100% EOU, Bangalore and apart from shell fabrics norms the outer input like Lining, Woven Fusing Interlining, Non woven Fusing Interlining, Pocketing and Trims. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the request of CSEZ, Cochin dated 28.12.2016 and firm as applied.

RA concern may take necessary action subject to compliance of other usual conditions.

(42)

Case No. 15	M/s. Orient Craft Ltd.	
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/311/AM-16 /DES-V	
RA. F.No. 05/27/039/025/AM15		

Fixation of norms for export product Bed skirt, Box Spring cover, Curtain & Pillow Cover made out of Linen /Cotton woven fabric (Linen content more than 50%) GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(43)

Case No. 16	M/s. Sidwin Fabric Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/274/AM-16 /DES-V
RA. F.No. 08/93/040/00272/AM14 RA. F.No. 08/93/040/00316/AM15	Adv. Authorisation No. 0810127972 dated 13.01.2014 Adv. Authorisation No. 0810133880 dated 20.11.2014

Amendment in import item under Para 4.24 Chapter 4 <u>FTP 2015-20-</u> Advance Authorisation Scheme, Textile SION Entry 71/370 – Non Woven Fabric made of Man –made Fibers in respect of above Adv. Authorisations.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.11.2015 for change of the input in both authorisations as 292.5 MT of Polypropylene Granules (instead of Polypropylene Fibers) proportionate to the 250.00 MT of exports already made so far. Committee also observed that the status report of the case has been received from RA, Ahmedabad on 04.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm.

RA concern may take necessary action subject to compliance of other usual conditions.

(44)

Case No. 433	M/s. Sumilon Industries Ltd	
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/327/AM-15 /DES-V	
RA. F.No. 52/24/040/00051/AM15		

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Fixation of norms in respect of Advance Authorization No. 5210041367 dated 25.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DIPP for their comments as Deptt. of C&PC has informed on 07.04.2016 that DGFT may take necessary action at their end to dispose of Adv. Authorisation Applications and without referring to them for comments. The case stands deferred for re-listing on 26.05.2016.

(45)

Case No. 18	M/s.Aditya Birla Nuvo Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/00034/AM-15 /DES-V
RA. F.No. 02/24/040/00228/AM15	

Fixation of norms in respect of Advance Authorization No. 0210205622dated 09.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case. Committee observed that the O/o Textile Commissioner, Mumbai issued a deficiency letter on 09.10.2015 to the firm but no response received from the firm. Therefore, the Committee constrained to reject the case.

(46)

Case No. 19	M/s.WilliamGoodacre& Sons India Pvt. Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	

Fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 26.05.2016.

(47)

Case No. 20	M/s.Richa & Co.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/387/AM-16/DES-V
RA. F.No. 05/27/039/00017/AM16	

Fixation of norms for the export product "Ladies Jacket and Ladies Blazer "in respect of Annual Adv. Authorisation No. 0510396066 dated 29.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.02.2016 for fixation of norms for the export product "Ladies Jacket and Ladies Blazer in respect of Annual Adv. Authorisation No. 0510396066 dated 29.10.2015 as their buyer has cancelled the previous order. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request since the Annual Adv. Authorisation is allowed in SION and not permitted in non-SION/adhoc basis from 01.04.2015. Therefore, Committee decided to advise the firm to apply for new Licence.

(48)

Case No. 21	M/s.Richa & Co.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/286/AM-16/DES-V
RA. F.No. 05/24/040/00408/AM16	
Request for change the ITC(HS) in export serial No export serial No. 2 in respect of Adv. Authorisation	o. 1 and add one more style No. i.e. 023-16C33015 in No. 0510396418 dated 24.11.2015.





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 03.03.2016 for change the ITC(HS) in export serial No. 1 and add one more style No. i.e. 023-16C33015 in export serial No. 2 in respect of Adv. Authorisation No.0510396066 dated 29.10.2015 as their buyer has added one more style no. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agree with the firm's above request.

RA concern may take necessary action subject to compliance of other usual conditions.

(49)

Case No.22	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/09/AM-17/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Quilt and Sham made out of Border & Back: 100% Linen Woven Dyed Fabrics of GSM 170 (+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(50)

Case No. 23	M/s. Orient Craft Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/324/AM-16 /DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms for export product "Quilt & Sham cover made out of 78% Cotton 22% Silk Woven fabric ,GSM 52 (+/-10%) and 100% Cotton woven fabric , GSM 108 (+/- 10%) in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(51)

Case No. 24	M/s. Orient Craft Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No.01/84/171/310/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	

Fixation of norms for export product "Duvet Cover, Sham Cover, Flat Sheet, Fitted Sheet & Pillow Cover made out of Linen/Cotton woven fabric (Linen content more than 50%), GSM 195 (+/-10%)" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.25	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/10/AM-17/DES-V

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RA. F.No. 05/25/039/019/AM15

Fixation of norms for the export product "Pillow Cover, Duvet Cover, Sham made of 55% Cotton, 45% Linen Woven dyed fabric GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(53)

Case No.26	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/11/AM-17/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product "Duvet Cover, Sham made of 55% Cotton, 45% Linen Woven dyed fabric GSM 195(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(54)

Case No.27	M/s. Fashion Accessories	
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/14/AM-17/DES-V	
RA. F.No. 05/25/039/019/AM15		

Fixation of norms for the export product "Table Cloth Throw, Pillow, Pillow Cover made of 100% Linen Woven fabric GSM 175(+/-10%) in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(55)

Case No.28	M/s. Chelsea Mills
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/386/AM-16/DES-V
RA. F.No. 05/25/039/013/AM14	

Fixation of norms for the export product No. 73 B – Style No. 308019/178392 in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(56)

Case No.29	M/s. Modelama Exports Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/384/AM-16/DES-V







RA. F.No. 05/27/039/015/AM14

Fixation of norms for the export product "Men's Hooded Jacket made of 100% Cotton Woven Dyed Fabric, GSM 255+/-10%) with 70% Nylon /30 Cotton Dyed Woven Pocketing Lining Fabric GSM 235+/-10%) with Zipper and Rubber Thread Polylastic (2.55mm) 65% Polyester, 35% Rubber Thread, Style No. 941499 in respect of Annual Advance Authorization No. 0510365619 dated 16.09.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(57)

Case No. 30	Dhruv Global Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/27/AM16/DES-V
	Adv.Authorisation. No. 0510393516 dated 11.03.2015

Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has given Personal Hearing before NC on 28.04.2016 to explain their case but no representative come before NC on 28.04.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case on 26.05.2016.

(58)

Case No.31	M/s. Fashion Accessories
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/12/AM-17/DES-V
RA. F.No. 05/25/039/018/AM15	

Fixation of norms for the export product "Shams made of 100% Linen woven dyed fabric GSM 190 (+/- 10%) in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(59)

Case No.32	M/s. Fashion Accessories	
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/13/AM-17/DES-V	
RA. F.No. 05/25/039/018/AM15	1,1020	

Fixation of norms for the export product "Table Runner made of 100% Linen woven dyed fabric GSM 197 (+/- 10%) in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(60)

Case No.33	M/s. Chandramukhi Inpex Ltd.	
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/297/AM-09/DES-V	
RA. F.No. 02/24/040/00151/AM09		

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Request for revision of norms in respect of Advance Authorization No. 0210116850 dated 03.09.2008

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 15.02.2016 for higher quantity as under SION i.e. 4.05 Sq. Mtr per piece of the Export Product in respect of Adv. Authorisation No. 0210116850 dated 03.09.2008. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm's above request.

RA concern may take necessary action subject to compliance of other usual conditions.

(61)

M/s. Flexituff International Ltd.
File No. 01/84/050/000056/AM-16/DES-V

Request for amendment in description of export product in (a) & (c) in respect of Advance Authorization No. 5610004595 dated 23.04.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.01.2016 for amendment in description of export product in (a) & (c) in respect of Adv. Authorisation No. 5610004595 dated 23.04.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to agreed the firm's above request.

RA concern may take necessary action subject to compliance of other usual conditions..

(62)

Case No.35	M/s. Anand Merchandising Corporation
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/171/200/AM-16/DES-V
RA. F.No. 05/25/039/004/AM16	

Fixation of norms for export product Sleevless Top- J-340 (Textile Group) in respect of Annual Adva Authorization No. 0510394464 dated 08.06.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.09.2015 for fixation of norms for export product Sleevless Top- J-340 (Textile Group) in respect of Annual Advance Authorization No. 0510394464 dated 08.06.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request since the Annual Adv. Authorisation is not permitted from 01.04.2015 on adhoc basis. Therefore, Committee decided to advise the firm to apply for new Licence.

RA concern may take necessary action subject to compliance of other usual conditions...

(63)

Case No.36	M/s. Superfil Products Ltd.
NC Meeting No. 02/AM-17 dt 28.04.2016	File No. 01/84/050/090/AM15/DES-V
RA. F.No. 04/24/040/00245/AM14	

Request for amendment in quantity of import item for "UV stabilizer from 0.0005 kg/ per kg to 0.005" in respect of Advance Authorization No. 0410157852 dated 12.05.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested 08.12.2015 for amendment in quantity of import item for "UV stabilizer from 0.0005 kg/ per kg to 0.005" in respect of Advance Authorization No. 0410157852 dated 12.05.2014. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting agreed with the firm's above request.

RA concern may take necessary action subject to compliance of other usual conditions...

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le No. 01/84/050/162/AM16/DES-V
10. 01/04/030/102/AW110/DES-V

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 26.02.2016 for enhancement in wastage for inputs in respect of Adv. Authoristion No. 0510395060 dated 23.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the firm's request and maintain the status quo in this case.